

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-04-2024 AT 10:30 AM**

CP (IB) No. 63/7/HDB/2023
u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

M/s. Chhapra Hajipur Expressways Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr GP Yash Vardhan, for Financial Creditor present physically.
Matter passed over.

Matter called again. Before we could pronounce order in this matter learned counsel for Financial Creditor had stated that today he had e-filed a memo and also physically inter alia stating that the Financial Creditor may be permitted to withdraw the above company petition with liberty to seek restoration of the company petition. Perused the memo. Since it is represented that the OTS now sanctioned to the Corporate Debtor herein being subject to the approval of the OTS of other consortium of banks which have similar lent amount to Corporate Debtor. We allow this memo and grant liberty to the Financial Creditor as prayed for in this memo dated 18.04.2024. **With these directions this Company Petition is disposed of as withdrawn.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)